

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NOS. 621 AND 622 OF 2016

**IN
DFR NO. 3355 OF 2016**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Sathavahana Ispat Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayan M. G.
Mr. Shridhar Pradho

Counsel for the Respondent(s) : Ms. Srishti Govil for R.2, 4 & 5

ORDER

**IA No. 621 OF 2016
(*Appl. for leave to appeal*)**

In this application, the Appellant/Applicant has prayed that it may be granted leave to appeal.

We have heard learned counsel for the Appellant and perused the application. For the reasons stated in the application, leave to appeal is granted. We make it clear that we have not expressed any opinion on the merits of the case. Application is disposed of.

**IA NO. 622 OF 2016
(*Appl. for waiver of court fee*)**

In this application, the Appellant/Applicant has prayed that court fees may be waived.

We have heard learned counsel for the parties and perused the application. We do not think that any case is made out for waiver of court fees. Application is dismissed.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson